

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/ND/2018
(CA-351 & 352/C-III/ND/2019)

In the matter of :

AS Technosoft (P) Ltd

Vs.

Indianroots Shopping Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.5.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Sh. H.C. Suri,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ashok Kumar, IRP in the Indianroots Shopping

For the Respondent/Corporate Debtor : Mr. Rishi Kumar, Advocate

For the Intervener

: Mr. Virender Ganda, Sr. Advocate, Mr. Pawan

Sharma, Mr. Pawan Sharma, Mr. Anuj Shah, Mr.

Vishal Ganda, Ms. Chandreyee, Mr. Aman Chaudhary, Advocates

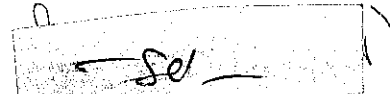
ORDER

Learned Counsels for the parties to the Application are present. Pursuant to the notice to the R.P, appointed by this Tribunal, Ld. Counsel for the RP seeks time to file reply within 7 days from today.

Post the matter for enquiry on 03.6.2019.



(H.C. SURI)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit